

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 105**

**CP (IB) No.318/Chd/Pb/2022**

**IN THE MATTER OF:-**

Punjab National Bank

...Petitioner

Versus

Kirat Sodhi

...Respondent

**Under Section: 95(1), IBC 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Pulkit Goyal, Advocate  
**/Bank**

**For the respondent** : Mr. Aalok Jagga, Advocate  
**/personal guarantor** : Mr. APS Madaan, Advocate  
Ms. Ekakshra Mahajan, Advocate

**For the RP** : Ms. Jasneet Kaur, Advocate

**ORDER**

Reply to the objections has been filed vide Diary No.02359/6 dated 29.04.2024. The same is taken on record. Written submissions have been filed by Id. counsel for the respondent/personal guarantor as well as by the Resolution Professional vide Diary Nos.02359/2 dated 21.03.2024 and 02359/3 dated 02.04.2024. Both are taken on record. Reply to the main petition has been stated to be e-filed. Let hard copy of the same be filed during the course of the day. Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite. Ld. counsels for the parties are directed to file short written submissions, if any, at least one week before the next date

of hearing by exchanging copies with each other. Let the matter be listed on 01.07.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**